

जुडिशल एनक्वायरी की जाये। जब तक कि यह जुडिशल एनक्वायरी बैठे, जो सब के सब अफसरान इस के लिए जिम्मेदार हैं, उनको सस्पेंड किया जाये। वहां पर इन लोगों ने बहुत अत्याचार किया। विद्यार्थी निर्दोष थे। उन्होंने ऐसा कोई काम नहीं किया था, जिस के कारण उन पर लाठी और गोली चलाई जाती। जिन सरकारी कर्मचारियों ने उन के साथ ऐसा बुरा व्यवहार किया है, उन को दंडित किया जाना आवश्यक है। जनता में बड़े विद्रोह की भावना पैदा हो गई है। मैं इस ओर आप का ध्यान आकर्षित करना चाहता हूँ और करबन्द प्रार्थना करना चाहता हूँ कि केन्द्रीय सरकार द्वारा राज्य सरकार को आदेश दिया जाये कि इन बारे में इम्मीडिएट जुडिशल एनक्वायरी हो और तब तक सब जिम्मेदार अफसरों को सस्पेंड किया जाये। (अध्वषान)

श्री हुसब चन्द कछवाय (मुरैना) : अध्यक्ष महोदय, मन्त्री महोदय ने यह आश्वासन दिया था कि ये कमीशन की रिपोर्ट इस वर्ष के अन्त तक आ जायेगी। अब मुता गया है कि ये कमीशन और समय चाहता है। मैं प्रार्थना करना चाहता हूँ कि आप मन्त्री महोदय को यह आदेश दें कि वह सदन को बतायें कि ये कमीशन कब अपनी रिपोर्ट देने जा रहा है। (अध्वषान)

MR. SPEAKER: I am calling them only after the formal business is over. Now, papers to be laid on the Table...

SHRI SAMAR GUHA (Contain): I have written to you...

MR. SPEAKER: I have not called you.

SHRI SAMAR GUHA: I tried to obey you...

MR. SPEAKER: Order, please. You were not called. It will not go on record. We will just keep sitting and watching. The other alternative is ask you to withdraw from the House which I am not doing because today is the last day. We will listen to you. But nothing will go on record.

SHRI SAMAR GUHA: \* \*

MR. SPEAKER: Papers to be laid on the Table.

12.46 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): On behalf of Shri Uma Shankar Dikshit, I beg to lay on the Table a copy of Notification No. S.O. 3480 (Hindi and English versions) published in Gazette of India dated the 18th September, 1972, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in library. See No. LT-4114/72.]

REVIEW & ANNUAL REPORT OF I.O.C.

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1971-72.

[Shri H. R. Gokhale]

- (2) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4115/72.]

**REVIEW & ANNUAL REPORTS OF I.T.D.C.,  
AND ANNUAL REPORTS & ACCTS. OF**

**AIR INDIA AND INDIAN AIRLINES**

**THE MINISTER OF TOURISM  
AND CIVIL AVIATION (DR. KARAN SINGH):** I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi for the year 1971-72.

(ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4116/72]

- (2) A copy each of the following papers (Hindi) and English versions) under sub-section (2) of section 37 of the Air Corporation Act, 1953:—

(i) Annual Report of the Air India for the year 1971-72.

(ii) Annual Report of the Indian Airlines for the year 1971-72.

[Placed in Library See No. LT-4117/72.]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporation Act, 1953:—

(i) Certified Accounts of the Air India for the year 1971-72 together with the Audit Report thereon.

(ii) Certified Accounts of the Indian Airlines for the year 1971-72 together with the Audit Report thereon. [Placed in Library. See No. LT-4118/72.]

**DELHI DEVELOPMENT AUTHORITY  
(ISSUED AND MANAGEMENT OF BONUS)  
REGULATIONS**

**SHRI A. K. KISKU:** On behalf of Prof. D. P. Chattopadhyay, I beg to lay on the Table a copy of the Delhi Development Authority (Issue and Management of Bonds) Regulations, 1970 (Hindi and English versions) published in Notification No. S.O. 1185 in Gazette of India dated the 20th May, 1972, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-4119/72.]

**REPORT OF COMPTROLLER & AUDITOR  
GENERAL, NOTIFICATIONS ETC.**

**THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI K. R. GANESH):** I beg to lay on the Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) Part XI—Indian Oil Corporation Limited (Refineries Division excluding Pipelines Section), under article 151(1) of the Constitution. [Placed in Library. See No. LT-4120/72.]